

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-13956-JK (LD) of 2024

DATED: - 05 - 08 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 05.08.2024

No:-LAW-OIC/8/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department, this is with reference to his
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Jim

Reyaz Ali Bhat
05.08.24

Annexure to the Government Order No.13956 -JK (LD) of 2024 dated 05.08.2024

S. No	Particulars	Titled	OIC
1.	Bail Application No. 151/2024	Ajeet Kumar Vs UT of J&K (arising in case FIR No. 19/2024 of P/S EOW CBJ)	Sh. Benam Tosh-JKPS, SSP EOW CB Jammu
2.	Bail Application No. 155/2024	Balbir Kumar Vs UT of J&K (arising in case FIR No. 19/2024 of P/S EOW CBJ).	Sh. Benam Tosh-JKPS, SSP EOW CB Jammu
3.	CRM(M) No. 437/2024	Anita Sharma Vs UT of J&K and Ors. (arising in Case FIR No. 48/2023 of P/S Crime Branch, EOW Jammu).	Sh. Benam Tosh-JKPS, SSP EOW CB Jammu
4.	CRM(M) No. 347/2024	Manish and anr V/s UT of J&K (arising in case FIR No. 40/2023 of P/s Crime Branch, EOW, Jammu)	Sh. Benam Tosh-JKPS, SSP EOW CB Jammu
5.	CrI.R No. 19/2024	Manish Suri and Anr V/s UT of J&K (arising in case FIR No. 36/2013 of P/S Crime Branch EOW, Jammu).	Sh. Benam Tosh-JKPS, SSP EOW CB Jammu
6.	CrI.R No. 22/2024	Mohd. Abdullah Charoo V/s UT of J&K (arising in case FIR No. 36/2013 of P/S Crime Branch EOW Jammu).	Sh. Benam Tosh-JKPS, SSP EOW CB Jammu
7.	CrI.R No. 21/2024	Kamal Kumar and anr V/s UT of J&K (arising in case FIR No. 36/2013 of P/s Crime Branch, EOW, Jammu).	Sh. Benam Tosh-JKPS, SSP EOW CB Jammu
8.	CRM(M) No. 549/2024	Renu Mahajan and ors V/s UT of J&K and anr. (arising in case FIR No. 33/2024 of P/S Crime Branch EOW, Jammu)	Sh. Benam Tosh-JKPS, SSP EOW CB Jammu

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Neysage